

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

IA 110/2023 In C.P. (IB)/3863(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **RAJENDRA SHAH V/s VARSHA**
CORPORATION LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 110/2023 –

1. Adv. Valentine M. a/w Adv. Abhinav Palsikar i/b SDS Advocates appeared for the Applicant.
2. Adv. Haridas G. Dave appeared for the Respondent no. 1, 2, 3 & 6.
3. Learned Counsel for the Liquidator informs that this application was filed by the RP in his personal capacity and after passing of liquidation order, RP has ceased to hold office, accordingly, cause title needs to be amended.
4. List this IA on **05.08.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)